The Assam Consolidation of Holdings (Repealing) Act, 2022

Act No. 11 of 2022
GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th May, 2022

No. LGL.85/2022/8.– The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XI OF 2022
(Received the assent of the Governor on 17th May, 2022)
THE ASSAM CONSOLIDATION OF HOLDINGS
(REPEALING) ACT, 2022
AN ACT

to repeal the Assam Consolidation of Holdings Act, 1960.

Whereas it is expedient to repeal the Assam Consolidation of Holdings Act, 1960:

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows:

1. (1) This Act may be called the Assam Consolidation of Holdings (Repealing) Act, 2022.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. (1) The Assam Consolidation of Holdings Act, 1960 is hereby repealed.

(2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under Act. so repealed, before the date of commencement of this repealing Act. shall be deemed to have been validly done or taken under the repealed Act.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.